

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
17-11-2023 AT 10.30 AM**

CP(IB) No. 375/9/HDB/2022
u/s. 9 of IBC, 2016

IN THE MATTER OF:

M/s. Wiley India Pvt Ltd

...Operational Creditor

VS

M/s. Miles Education Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. SANJAY PURI, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Senior Counsel Mr. Avinash Desai, along with Ms. Tanya Kumar, for Corporate Debtor present through Video Conference. It is represented that settlement has not taken place between the parties and it is being a special bench, matter adjourned to 18.12.2023.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)